भी मन लिमये : मेरा भी यही व्यवस्था का प्रश्न था। जब बैंक ग्राफ बड़ीदा के बारे में मैंने सुचता दी थीं, तो आप को पता होगा, मंत्री महोदय ने जब कहा कि मैं नकारात्मक उत्तर देने जा रहा हं मझे कोई जानकारी नहीं है तो मेरे कहने पर उस को टाल दिया गया था ग्रीर पूरी जानकारी जब ग्राई तब लिया गया। इसी प्रकार से मैं माननीय विभृति मिश्र जी के सुझाव का समर्थंन करता हूं श्रीर यह कहना चाहता हं कि जब पूरी सूचना ग्राए तब इस को लिया जाय।

MR. SPEAKER: The points of orquite valid. I think der are should be postponed till tomorrow.

THE MINISTER OF **EXTERNAL** AFFAIRS (SHRI SWARAN SINGH): The Minister of Commerce is dealing with it. There has been some difficulty in communications also. We could not speak to him on the telephone early enough. I do not know if the report will be ready even by tomorrow. I will let the secretariat know if I get any information today.

MR. SPEAKER: If he gets the information today, it will be put down for tommorrow. Otherwise, it will be put down at a later date.

PROF. MADHU DANDAVATE (Rajapur): You can allow one more notice under Rule 377.

MR. SPEAKER: It is a windfall for you? I will try.

12.02 hrs.

PAPERS LAID ON THE TABLE REVIEW AND ANNUAL REPORT OF COCHIN REFINERIES LIMITED

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM CHEMICARLS (SHRI SHAHNAWAZ KHAN): I beg to lay on the Table a copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

> (1) Review by the Government on the working of the Cochin

Refineries Limited, for the year ended 31st August. 1972.

(2) Annual Report of the Cochin Refineries Limited, for year ended 31st August, 1972 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon,

[Placed in Library. See No. LT-5896/

REPORTS UNDER MONOPOLIES AND RESTRICTIVE TRADE PRACTICES ACT.

THE DEPUTY MINISTER IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI BEDA-BRATA BARUA): I beg to lay on the Table:-

- (1) A copy each of the following Reports of the Monopolies and Restrictive Trade Practices Commission under tion 62 of the Monopolies and Restrictive Trade Practices Act, 1969:-
- (i) Report under section 21(3) (b) of the said Act in the case of M/s. Century Spinning and Manufacturing Company Limited, Bombay and the Order dated 1st June, 1972 of the Central Government thereou.
- (ii) Report under section 21(3) (b) of the said Act in case of M/s. Carborundum Universal Limited, and the Order dated 1st October, 1971 of the Government thereon.
- (iii) Report under section 21(3) (b) of the said Act in the case of M/s. Vidyut Metallics (Prop. Panama Private Limited) Calcutta and the dated 16th July, 1973 of the Central Government thereon.
- (iv) Report under section 21(3) (b) of the said Act in case of Systronics (a division of Sarabhai Sons Private Limited) Ahmedabad and the